

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD**

OA/020/864/2017

Date of Order : 31.08.2018

BETWEEN:

Y. Subba Rao,
S/o. Brahmayya,
Aged about 61 years,
Telecom Mechanic,
HRMS No.198701767,
Retd. Telecom Mechanic from
GMTD, Guntur and
R/o. D.No.7-66/1, Vuyyuruvari Palem,
Betnapudi Panchayat (PO),
Repalle Mandal, Guntur District,
Andhra Pradesh.

..... Applicant

AND

1. The Pr. Controller of Communication Accounts
(Attached office), A.P. Telecom Circle,
1st floor, CTX Building, Kaleswara Rao Market ,
Vijayawada –520 001.
2. The General Manager, Telecom District,
BSNL, Guntur.
3. The Chief General Manager, Telecom, A.P.
Circle, BSNL, Doorsanchar Bhawan,
Nampally Station Road,
Abids, Hyderabad – 500 001.
4. The Chairman & Managing Director,
BSNL Corporate Office, Bharat Sanchar Bhavan,
4th floor, Janapth, New Delhi.
5. The Chief General Manager, Telecom ,
A.P. Circle, Vijayawada.
6. Union of India, represented by its Secretary,
Department of Telecommunication and I.T.,
20, Ashok Road, New Delhi – 500 001.

..... Respondents

Counsel for the Applicant : Mr. K. Venkateswara Rao
Counsel for the Respondents : Mrs.A.P. Lakshmi, SC for BSNL
Mrs. K. Rajitha, Sr. CGSC

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDL. MEMBER

ORAL ORDER
{ Per Hon'ble Mr.Justice R.Kantha Rao, Judl. Member }

Heard Mr. K. Venkateswara Rao, learned counsel appearing for the Applicant and Mrs. A.P. Lakshmi, learned Standing Counsel for BSNL.

2. After filing of the Original Application, the Respondents paid retiral benefits together with the differential amounts as claimed by the Applicant. However, the Respondents did not pay any interest on the amount withheld by them. Since the amount was withheld for no fault of the Applicant, the Respondents are directed to pay interest on the amount withheld from the Death-cum-Retirement Gratuity at the rate applicable to the G.P.F. deposits, within a period of one month from the date of receipt of a copy of this order.

3. The O.A. is disposed of accordingly at the stage of admission. No order as to costs.

(JUSTICE R. KANTHA RAO
JUDL. MEMBER

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